

DIVISION BENCH

ITEM NO.122

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (CAA) No.23/ALD/2023 IN CA (CAA) No.29/ALD/2023

(Second Motion)

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 25th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BABAJI AGRO MART PVT. LTD. WITH FREDDY FOODS PVT. LTD.
UNDER SECTION	230/232 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Rajeev Kr. Goel, with *: For the Petitioner*

Sh. Kartikeya Goel & Sh. Sumit Kochar, Advs,

Sh. Ankit Kumar Singh, PCS.

Sh. Ajeet Kumar Singh, AOL *: For the O.L. Alld.*

Sh. Shivendra Bahadur Singh, CGSC *: For the ROC*

Sh. Krishna Agarwal, Sr. S.C. *: For the I.T. Deptt.*

ORDER

- 1.** In this case, Ld. Assistant Official Liquidator states that earlier queries letters were issued in seeking comments/response from the Petitioner Companies which however returned undelivered.
- 2.** Ld. Counsel representing the Petitioners states that a supplementary affidavit has been filed whereby the registered addresses of the Petitioner Companies have also been confirmed as available in the record of the master data of the company. He further states that the fresh query letters be issued from the office of the Official Liquidator to the Petitioner for making response thereto.
- 3.** Let the Ld. Assistant Official Liquidator to issue query letters to the Petitioner Companies within a period of two weeks.
- 4.** The matter is adjourned for further hearing on 9th May, 2024 and to be taken up at 3 p.m.

-Sd-

**(Ashish Verma)
Member (Technical)**

25th April, 2024

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**